

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 62/496/2021**

This the 22nd day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Nissar Ahmad Wani, age 40 years, S/o Mohd Akbar Wani, R/o Soura Srinagar, 190001.

.....Applicant

(Advocate:- Mr. Sheikh Mushtaq)

**Versus**

1. Union Territory of J&K through Commissioner-Secretary to Government, Higher Education Department, Civil Secretariat, Srinagar/Jammu-180001.
2. Chairman, Public Service Commission, J&K Jammu/Srinagar-180001.
3. Secretary, Public Service Commission, J&K Jammu/Srinagar-180001.
4. University of Kashmir Hazratbal Srinagar through its Registrar-190001

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G. for Respondent No. 1/Mr. F A Natnoo for P.S.C.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

The applicant is aggrieved of notification issued vide endorsement no. PS/DR/AP-Bio-Resources/07/2017 dated 24.05.2019 inasmuch as in terms of the notice aforementioned, the applicant is shown to be having deficiency of eligibility prescribed for supplying the post of Assistant Professor Bio-Resources in Higher Education Department.

2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents, to treat the O.A. as representation preferred by



the applicant and decide the same by passing a reasoned and speaking order within a stipulated time frame.



3. We have heard Mr. Sheikh Mushtaq, learned counsel for the applicant and Mr. Sudesh Magotra, learned D.A.G. and Mr. FA Natnoo, Advocate for the respondents and gone through the records.
4. In view of the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to treat this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a week from today.
5. Learned counsels for the respondents are directed to inform the respondents regarding this order.
6. It is made clear that we have not entered into the merits of the case.
7. There shall be no orders as to cost.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**